

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 276/AT/2021

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 500 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.

Petitioners : Rewa Ultra Mega Solar Limited (RUMSL) and 2 Ors.

Respondents : Ministry of New and Renewable Energy and 2 Ors.

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Date of Hearing : 15.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member



Shri P. K. Singh, Member

Parties Present : Shri Jafar Alam, Advocate, RUMSL
Shri Saahil Kaul, Advocate, RUMSL
Ms. Parichita Chowdhury, Advocate, RUMSL
Shri Ankur Arora, Advocate, RUMSL

Record of Proceedings

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioner, RUMSL submitted that the present Petitions have been filed seeking adoption of tariff(s) discovered pursuant to the transparent competitive bid process conducted for the development of (a) 500 MW grid-connected ground mounted solar PV projects in Neemuch Solar Park, Madhya Pradesh, (b) 450 MW grid-connected ground mounted solar PV projects in Shajapur Solar Park, Madhya Pradesh, and (c) 550 MW grid-connected ground mounted solar PV project in Agar Solar Park, Madhya Pradesh respectively. Learned counsel submitted that the bid process and the bid documents are in line with the 'Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects' issued by Ministry of Power, Government of India on 3.8.2017, as amended from time to time ('the Guidelines') and the deviations as approved by the Commission vide combined order dated 25.4.2021 in Petition No.91/MP/2020, Petition No. 631/MP/2020 and Petition No. 672/MP/2020. Learned counsel further submitted that pursuant to the filing of the Petitions, various agreements including the Power Purchase Agreements and Implementation Support Agreements have been executed and the Petitioners may be permitted to file these agreements by way of an additional affidavit.

3. After hearing the learned counsel for the Petitioner, RUMSL, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioners to serve copy of the Petitions on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 28.2.2022 after serving copy of the same to the Petitioners, who may file their rejoinder, if any, by 11.3.2022;
- (c) The Petitioners to furnish a copy of the intimation to the Appropriate Commission about initiation of bidding process as per Clause 3.1.1(b) of the Guidelines, if any;
- (d) The Petitioners to file the executed project agreements including the PPAs on affidavit by 28.2.2022; and
- (e) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
sd/-
(T.D. Pant)
Joint Chief (Law)

